



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No.820/2021
MA No. 1058/2021**

This the 13th day of April, 2021

(Through video conferencing)

Hon'ble Ms.Aradhana Johri Member (A)

Mr. K. K. Sharma,
S/o. Sh. B. R. Sharma
Resident House No. 80,
Vikas Nagar,
Bhiwani Haryana – 127 021
Designation : Senior Section Engineer,
Age-58 years, Group –B. ...Applicant

(By Advocate : Sh. Vijay Mehta)

Versus

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Chief Bridge Engineer
Northern Railway Baroda House
New Delhi.Respondents

(By Advocate : Mr. Manoj Kumar Jha for Sh. Krishna Kumar Krishna)

ORDER (ORAL)

Issue notice. Shri Man Mohan Kumar Jha appears on advance notice on behalf of Shri Krishna Kant Sharma learned counsel for the respondents.

2. The applicant is Sr.Section Engineer with the respondents organization. He has claimed that

Training allowance due to him has not yet been paid. To this effect he has given representations dated 08.8.2018, 13.08.2020 and legal notice dated 23.06.2020. Though various functionaries under the respondents organization have written letters to other functionaries on 16.7.2020, 07.09.2020 and 07.10.2020, but as per the applicant, a decision has not been taken in the matter. He has prayed for grant of payment of Training Allowance as per recommendations of the 6th Central Pay Commission.

3. At this stage the applicant would be satisfied if the concerned authorities are directed to decide the matter in a time bound manner. Accordingly, respondents are directed to decide the representations of the applicant as per rules and law within a period of six weeks from the date of receipt of a certified copy of this order. This OA is decided accordingly. No order as to costs.

4. Pending MAs are ordered accordingly.

**(Aradhana Johri)
Member (A)**

rb/daya